

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.232- CP 43 of 2019
With
ITEM No. 233- IA/7(AHM) 2021

Proceedings under Section 73(4) of Co. Act, 2013

IN THE MATTER OF:

Bhagirath Kanhiyalal Bajaj

.....Applicant

V/s

Siddhi Vinayak Dyeing & Printing Mills Pvt Ltd

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunal Dalal, PCS

For the Respondent : Mr. S Suriyanarayanan, Advocate

ORDER
(Hybrid Mode)

It is seen that, again, no legal heir certificate for the deceased applicant has been filed. Since the applicant has already died and no legal heirs are on record to pursue this application. Hence, **CP 43 of 2019** is dismissed.

Since the main matter, i.e., **CP 43 of 2019**, is dismissed, **IA/7 (AHM) 2021** is rendered infructuous and disposed of.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)